

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4470
ANSWERED ON:22.04.2013
WORKERS IN INDUSTRIAL ESTABLISHMENTS
Sainuji Shri Kowase Marotrao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise and company-wise details of the workers engaged in various industrial establishments of the country as on date;
- (b) whether the Government has formulated any scheme for the social security and welfare of these workers;
- (c) if so, the details thereof and the number of workers benefited under the said scheme during the last three years and the current year;
- (d) whether such workers are being exploited continuously in various institutions; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a): Statistics on workers working in Industrial establishments is not maintained centrally.
- (b): The following five Acts are enacted for providing social security to the workers in organised sector:-
 1. The Employees' State Insurance Act, 1948
 2. The Employees' Provident Funds & Miscellaneous Provisions Act, 1952
 3. The Employees' Compensation Act, 1923
 4. The Maternity Benefit Act, 1961
 5. The Payment of Gratuity Act, 1972
- (c): The statistics with regard to number of workers who benefitted from these schemes is being collected.
- (d) & (e): In case of infringement of rights of the workers, dispute can be raised by such workers as provided under the Industrial Disputes Act, 1947.